

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "SMC", MUMBAI**

**BEFORE SHRI NARENDER KUMAR CHOUDHRY, JUDICIAL MEMBER**

**ITA No.1334/M/2025  
Assessment Year: 2013-14**

<b>Vipin Anand</b> 401,Bldg. No. 29, Samrudhi Soc.,Mhada Oshiwara, Jogeshwari (W), Mumbai-400102 <b>PAN: AAGPA8367C</b>	Vs.	<b>Assessment Unit,Income Tax Department, National Faceless Assessment Centre,</b> ITO ward 16(1)(5), Cumballa hill, MTNL, Peddar Road,Mumbai
(Appellant)		(Respondent)

**Present for:**

Assessee by : Shri Lokesh Pawaskar a/w  
Shri Mukesh Soni  
Revenue by : Shri Kavan Limbasiya, Ld. Sr.D.R.  
Date of Hearing : 11.06.2025  
Date of Pronouncement : 11.06.2025

**O R D E R**

**Per : Narender Kumar Choudhry, Judicial Member:**

This appeal has been preferred by the Assessee against the order dated 31.12.2024, impugned herein, passed by the National Faceless Appeal Center (NFAC)/ Ld. Commissioner of Income Tax (Appeals) (in short Ld. Commissioner) u/s 250 of the Income Tax Act, 1961 (in short 'the Act') for the A.Y. 2013-14.

**2.** The Assessee with an intention to settle the dispute amicably through *Vivad se Vishwas Scheme*, has already filed Form no.1 and the Revenue Authority has also issued form No. 2 and therefore the Assessee is accordingly willing to deposit the requisite amount on determination of tax liability or issuing Form no.4.

- 3.** The Ld. Dr did not refute the said factual aspect.
- 4.** Thus, the appeal of the Assessee stands dismissed as withdrawn, however, with liberty to the Assessee to seek recalling on this order on non-settling the dispute finally.

**Order pronounced in the open court on 11.06.2025.**

**Sd/-  
(NARENDER KUMAR CHOUDHRY)  
JUDICIAL MEMBER**

\* Disha Raut, Stenographer  
Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.